Rev.A.No.60/04 with 0.A.No.1416/03

29.3.2007

HON. MR. ASHOK S. KARAMADI, J.M.

HON. MR. P.K. CHATTERJI, A.M.

Heard Shri R.Verma, learned Counsel for applicant. No representation from the Respondents.

This review application No.60/04 is filed against the order dated 22.4.2004 passed in O.A. No.1416/03 by the Tribunal. By the said order, the Respondents were directed to complete the disciplinary proceedings within a period of three months and to pass appropriate orders in accordance with law. This Review Application is also filed out of the period of limitation. On notice, Respondents have filed the reply containing that the applicant has not raised any grounds, which are sustainable in law for review of the order examples the Review Petition is barred by limitation.

On perusal of the pleadings in support of the Review Application, the grounds urged for review of the order, in our view, are not sufficient as there is no sufficient pleadings or grounds urged in the Review Application. In the absence of any sufficient ground, the Review Application does not come under the scope under Section 22(3)(f) read with Rule 17 of the CAT (Procedure) Rules, 1987 and as such, we do not find any ground for review of the order dated 22.4.2004. The review application is accordingly, dismissed.

A.M.

Asthana/

J.M.